

श्री सुखदेव प्रसाद वर्मा : मैं विधेयक को पुर स्थापित करता हूँ।

CONSTITUTION (AMENDMENT) BILL*
(*Substitution of article 330 and amendment of article 332, etc*)

SHRI R P ULAGANAMBI (Vellore) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India "

The motion was adopted

SHRI R P ULAGANAMBI I introduce the Bill

15 33 hrs

**CONSTITUTION (AMENDMENT)
BILL** *Contd*

(*Amendment of Ninth Schedule*)
by **Shri C K Chandrappan**

MR DEPUTY SPEAKER We now take up further consideration of the Bill moved by **Shri C R, Chandrappan** to further amend the Constitution of India

In this regard, I would like to point out to the fact that the Government has introduced a similar Bill and, this morning, an announcement was made that it will be taken up next week. So I wonder whether it is necessary to go further with this Bill

SHRI R BALAKRISHNA PILLAI (Mavelikara) There is an amendment of mine to the Bill moved by **Shri Chandrappan**. What about the second part of my amendment, that is, the Kerala Private Forests (Vesting and Assignment) Act 1971? What is the position of the Government in accepting that?

MR DEPUTY-SPEAKER : We are still at the consideration stage of the Bill, that is, the first reading of the Bill. We have not yet come to the amendments at all. We are not discussing the Government Bill. This is a private Member's Bill.

The Government is coming with a similar Bill next week. You can send your amendment to the Government Bill. You can do that.

SHRI R V BADE (Khargone) I want to say only this much that if the Government is coming with a similar Bill and if my hon friend also wants to withdraw the Bill, I have nothing more to say on the Bill. I am saying this because I was on my legs on the previous day.

MR DEPUTY SPEAKER If he does not want to say anything further, we shall take it that the hon Member completed his speech.

In view of what I have said, Mr Chandrappan, would you like to withdraw your Bill?

SHRI C K CHANDRAPPAN (Telli-cherry) I would like to withdraw the Bill. But I would like to say something while withdrawing it.

MR DEPUTY-SPEAKER Please sit down. This is on a matter of procedure. My attention has been drawn to the fact that there is an amendment to the motion for consideration—not amendment to clauses but amendment to the motion for consideration—by **Shri Daga** that it should be referred to a Select Committee. Mr Chandrappan cannot withdraw his Bill before we dispose of this amendment.

AN HON MEMBER Mr Daga is not here.

MR. DEPUTY-SPEAKER But it has already been moved. Let us see what Government wants to say on that.

**THE MINISTER OF STATE IN THE
MINISTRY OF LAW AND JUSTICE**

(SHRI NITIRAJ SINGH CHAUDHARY) : If Mr. Daga were present in the House, I would have requested him to withdraw it. But since he is not here, I suggest that the amendment be put to the vote of the House.

MR. DEPUTY-SPEAKER : We take it the discussion is finished.....

SHRI C. K. CHANDRAPPAN : I wanted to say something.

MR. DEPUTY-SPEAKER : This is to dispose of the amendment. I will call you after this.

We take it that the discussion is over. I shall now put the amendment of Shri Daga to the vote of the House.

Amendment No 2 was put and negatived.

MR. DEPUTY-SPEAKER : Mr. Chandrappan.

SHRI C. K. CHANDRAPPAN : Sir, I am extremely happy that the will of the people of Kerala has prevailed on the Government at the Centre. It was the unanimous support to that Bill which was given by all the parties in this House that compelled the Government to bring forward this Bill, though it is very late. The hon. Home Minister, while answering a question the other day, said that there was an ordinance already to protect it...

MR. DEPUTY-SPEAKER : You can speak about it on Monday when the Government Bill comes.

SHRI C. K. CHANDRAPPAN : It is very important.

MR. DEPUTY-SPEAKER : You will have the opportunity on Monday.

SHRI C. K. CHANDRAPPAN : Government said that there was already an ordinance. Now they have swallowed their own words and come with this Bill.....(*Interruption*) Belated wisdom is better than no wisdom; I agree. I would once again like to express my thanks to all the members who had supported my Bill.

Now I beg leave of the House to withdraw my Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to Shri C. K. Chandrappan to withdraw his Bill further to amend the Constitution of India,"

The motion was adopted.

SHRI C. K. CHANDRAPPAN . S'r,
I withdraw the Bill.

15.40½ hrs.

AGE RELAXATION (SERVICES) BILL

by Shri B. K. Daschowdhury.

MR. DEPUTY-SPEAKER : Now, we take up the next Bill by Shri Daschowdhury for relaxing the age for entry into public services.

15.41 hrs.

[SHRI K. N. TIWARY *in the Chair*]

SHRI B. K. DASCHOWDHURY
(Cooch-Bihar) : I beg to move :

"That the Bill to provide for relaxation of age for entry into public services in certain circumstances, be taken in to consideration."

This is a simple Bill in form the title being 'Age Relaxation (Service) Bill, 1971.' But the real meaning of this Bill has got a very wider concept. As the title relates, the Age Relaxation (Services) Bill, it simply goes without saying that the service conditions to day, particularly, the conditions of unemployment, the serious situation we are facing, which is being faced by all of us, is a sort of canker in society.

In the Statement of Objects and Reasons of the Bill, I have adequately stated the reasons for moving such a Bill and stated it very clearly that it is high time that the Government of India should consider about